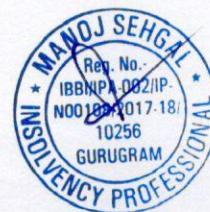


FORM A**PUBLIC ANNOUNCEMENT**

(Under Regulation 6 of the Insolvency and Bankruptcy Board of India (Insolvency Resolution Process for Corporate Persons) Regulations, 2016)
**FOR THE ATTENTION OF THE CREDITORS OF GUTSINESS HOSPITALITY
PRIVATE LIMITED**

RELEVANT PARTICULARS	
1.	Name of corporate debtor Gutsiness Hospitality Private Limited
2.	Date of incorporation of corporate debtor 25.02.2010
3.	Authority under which corporate debtor is incorporated / registered ROC Mumbai
4.	Corporate Identity No. / Limited Liability Identification No. of corporate debtor U45207MH2010PTC200454
5.	Address of the registered office and principal office (if any) of corporate debtor SKM Fabrics, Andheri Premises, Plot No. 115, 115/IT-03, R K Paramhans Marg, Andheri (E), Mumbai-400069.
6.	Insolvency commencement date in respect of corporate debtor 09.01.2025
7.	Estimated date of closure of insolvency resolution process 8 th July, 2025
8.	Name and registration number of the insolvency professional acting as interim resolution professional Name: Manoj Sehgal Registration No: IBBI/IPA-002/IP-N00108/2017-2018/10256
9.	Address and e-mail of the interim resolution professional, as registered with the Board Flat 71, Tower-Acacia 2, Vatika City, Sector 49, Gurgaon, Haryana, 122018 manojsehgal_1121@yahoo.co.in
10.	Address and e-mail to be used for correspondence with the interim resolution professional Gutsiness Hospitality Private Limited Address: Flat 71, Tower-Acacia 2, Vatika City, Sector 49, Gurgaon, Haryana, 122018. Gutsiness.cirp@gmail.com
11.	Last date for submission of claims 23rd January, 2025
12.	Classes of creditors, if any, under clause (b) of sub-section (6A) of section 21, ascertained by the interim resolution professional NA
13.	Names of Insolvency Professionals identified to act as Authorized Representative of creditors in a class (Three names for each class) NA
14.	(a) Relevant Forms and (b) Details of authorized representatives are available at: Web link: https://ibbi.gov.in/en/home/downloads





Notice is hereby given that the National Company Law Tribunal has ordered the commencement of a corporate insolvency resolution process of the Gutsiness Hospitality Private Limited on January 09, 2025.

The creditors of Gutsiness Hospitality Private Limited, are hereby called upon to submit their claims with proof on or before **January 23, 2025** to the interim resolution professional at the address mentioned against entry No. 10.

The financial creditors shall submit their claims with proof by electronic means only. All other creditors may submit the claims with proof in person, by post or by electronic means.

A financial creditor belonging to a class, as listed against the entry No. 12, shall indicate its choice of authorized representative from among the three insolvency professionals listed against entry No.13 to act as authorized representative of the class in Form CA.

Submission of false or misleading proofs of claim shall attract penalties.

Manoj Sehgal
Interim Resolution Professional of
Gutsiness Hospitality Private Limited
Date and Place: January 11, 2025, Gurugram
Registration No: **IBBI/PA-002/IP-N00108/2017-2018/10256**

Published as per below on 11.01.2025:

Financial Express (English, Mumbai Edition)
Navakal (Marathi, Mumbai Edition)